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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 826/97.

Dt. of Decision : 7-7-97.

S.Venkataramaiah

.. Applicant.

vs

1. The Govt.of A.P. rep. by
its Chief Secretary,
General Administration Dept.
Secretariat Buildings,Hyderabad.
2. The Govt.of India rep. by
its Secretary, Min.of Personnel,
Central Secretariat,New Delhi-1.

.. Respondents.

Counsel for the applicant : Mr.V.Prabhakar Rao

Counsel for the respondents : Mr.V.Vinod Kumar,Addl.CGSC.
for R-2.
Mr.P.Naveen Rao for R-1.

CCRAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDD.)



ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.V.Prabhakar Rao, learned counsel for the learned counsel applicant, Mr.V.Vinod Kumar/for the Central Government and Mr.Phaneraj for Mr.P.Naveen Rao, learned counsel for the State of A.P.

2. The applicant challenges the impugned order No.945/Spl.A/96 dated 22-5-97 (Annexure-10) refusing to promote him to the grade of Rs.7300-7600/-. But he was promoted to the supertime scale only w.e.f., 9-5-95 as per the order No.G.O.Rt.No.6057 dated 06-12-96 (Annexure-9). Unless he has been given the supertime scale at the appropriate time to get the service eligibility for promotion to Rs.7300-7600/- grade he may not be eligible for promotion to higher grade. Probably he may have a case to challenge the order dated 06-12-96 by which he was promoted to supertime scale.

3. The learned counsel for the applicant submits that he is withdrawing this OA and filing a fresh OA challenging the date of promotion to the supertime scale vide order dated 06-12-96. The applicant is permitted to do so.

4. The OA is dismissed at the admission stage itself as withdrawn. But this dismissal will not stand in his way for filing a fresh OA as indicated above. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 7th July, 1997.
(Dictated in the Open Court)

Copy to:

1. The Chief Secretary, General Administration Dept., Secretariat Buildings, Hyderabad.
2. The Secretary, Min. of Personnel Central Secretariat, New Delhi.
3. One copy to Mr.V.Prabhakar Rao, Advocate, ATmHyderabad.
4. One copy to Mr.V.Vinod Kumar, Addl.CGSC,CAT,Hyderabad.
5. One copy to Mr.P.Naveen Rao, Addl.CGSC,CAT,Hyderabad.
6. One copy to D.R(A),CAT,Hyderabad.
7. One duplicate copy.

YLKR

24/7/97
24/7/97

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STATE OF THE TELANGANA
HYDERABAD

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESHWAR: M
(J)

DATED

7/7/97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

D.A. NO. 826/97

Admitted and Trial/Interim Directions
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Denied/Rejected.

No order as to costs.

YLKR

II Court

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण/DESPATCH

27 JUL 1997

हैदराबाद आयोगी
HYDERABAD BENCH